

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20918/2005

(From the judgement and order dated 28/09/2005 in WP No.6172/2005
of The HIGH COURT OF BOMBAY)

STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

S.D.S. SHASTRA MAHAVIDYALAYA & ORS.

Respondent(s)

(With appln(s) for intervention, vacating stay, prayer for interim relief and office report)

With S.L.P. (C) Nos.20969-20977 of 2005

(With appln.(s) for intervention, vacating stay, prayer for interim
relief and office report)

S.L.P. (C) Nos.26924-26925 of 2005

(With prayer for interim relief and office report)

S.L.P. (C) Nos.1582-1583 of 2006

S.L.P. (C) Nos.1584-1585 of 2006

(With office report)

Date: 24/01/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. T.R. Andhyarujina, Sr. Adv.

Mr. Ravindra Keshavrao Adsure, Adv.

For Respondent(s)

Ms. Aprajita Singh, Adv.

Mr. T. Mahipal, Adv.

Mr. Anantbhushan Kanade, Adv.

Mr. Dharam Bir Raj Vohra, Adv.

Mr. Raju Ramachandran, Sr. Adv.

Mr. V.K. Rao, Adv.

Ms. Madhu Sikri, Adv.

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Mr. Jaideep Gupta, Sr. Adv.

Mr. Sanjay Sen, Adv.

Mr. Rana S. Biswas, Adv.

Mr. M.P.S. Chauhan, Adv.

Mr. Nitin Lalwani, Adv.

Mr. Vishal Anand, Adv.

Ms. Diya D. Disuza, Adv.

Ms. Sarla Chandra, Adv.

Mr. Shivaji M. Jadhav, Adv.

Mr. Himanshu Gupta, Adv.

Mr. Brij Kishor Sah, Adv.

Mr. Manish Pitale, Adv.

Mr. Chander Shekhar Ashri, Adv.

Mr. Mukul Rohtagi, Sr. Adv. (In SLP 20918/2005)

Mr. Dhruv Mehta, Adv.

Ms. Jayashree Wad, Adv.

Mr. Ashish Wad, Adv.

Mr. Neeraj Kumar, Adv.
Mr. Arvind Gupta, Adv.
for M/s. J.S. Wad & Co., Adv.

Mr. R. Venkataramani, Sr. Adv.
Mr. Sushil Karanjkar, Adv.
Mr. K.N. Rai, Adv.

Mr. Vinay Navare, Adv.
Mr. Naresh Kumar, Adv.

Mr. M.D. Adkar, Adv.
Mr. Vijay Kumar, Adv.
Mr. Vishwajit Singh, Adv.

Mr. Nitin S. Tambwekar, Adv.
Mr. B.S. Sai, Adv.
Mr. K. Rajeev, Adv.

Mr. S.U.K. Sagar, Adv.
Ms. Bina Madhavan, Adv.
Ms. Pooja N. Gupta, Adv.
for M/s. Lawyers' Knit & Co., Adv.

Mr. C.K. Thomas, Adv.
Ms. Asha G. Nair, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. T.R. Andhyarujina, learned senior counsel appearing for the petitioners, commenced his arguments

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learned senior counsel, commenced his arguments and was on his legs when the court rose for the day.

The matters remained part-heard.

[T.I. Rajput] [N. Annapurna]
A.R.-cum-P.S. Court Master

[V.P. Tyagi]
Court Master

PART-HEARD

ITEM NO.1 COURT NO.1 SECTION IX

DATE : 25TH JANUARY, 2006.

CORAM AND APPEARANCE : SAME AS OF 24TH JANUARY, 2006.

Mr. Mukul Rohtagi, learned senior counsel, resumed his arguments at 10.35 a.m. and concluded at 12.15 p.m. Thereafter, Mr. Dhruv Mehta, learned counsel, made his submissions till 2.20 p.m.; Mr. Jaideep Gupta, learned senior counsel, made his submissions till 2.40 p.m.; Mr. Raju Ramachandran, learned senior counsel appearing for N.C.T.E., made his submissions till 3.30 p.m. Mr. T.R. Andhyarujina, learned counsel, thereafter rejoins till 4.00 p.m.

Hearing concluded in S.L.P. (C) Nos.20918 of 2005 and S.L.P. (C) Nos.20969-20977 of 2005.

Written submissions be filed within one week.

Judgement reserved.

S.L.P. (C) Nos.26924-26925/2005, 1582-1583/2006 and 1584-1585/2006:

Delinked.

List the petitions after pronouncement of judgement in S.L.P.

(C) Nos.20918 of 2005 and S.L.P. (C) Nos.20969-20977 of 2005.

[T.I. Rajput] [N. Annapurna]

A.R.-cum-P.S. Court Master

[V.P. Tyagi]

Court Master